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13.	Dhanu Yatra (largest open-air theatre), Bargarh	-	-	

*(1) Files for tourism projects could be processed only after the UC pendency was brought down to nil on 26.12.2014;

(2) Funds are released to State Government subject to adherence to scheme guidelines and availability of funds.

Recovery of dues from RIL

*150. DR. PRADEEPKUMAR BALMUCHU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that there are heavy dues to be recovered from Reliance Industries Limited (RIL) on account of KG-D6 production block;

(b) if so, the details thereof;

(c) whether it is a fact that GAIL and Chennai Petroleum Corporation Ltd. had expressed their inability as they have not purchased any gas from RIL-D6 Block;

(d) if so, the reason therefor; and

(e) the measures being taken by Government to recover the dues from RIL?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Yes Sir. This Ministry *vide* its letters dated 02.05.2012, 10.09.2013, 14.11.2013 and 10.07.2014 had disallowed development cost based on the cumulative shortfall in production of gas *vis-a-vis* production estimates under the approved AIDP (addendum of Initial Development Plan) for corresponding years incurred by the Contractor. The total disallowed development costs as on 31st March, 2014 amounts to US \$2.376 billion. As a result of above disallowance of a portion of contract cost, contractor is liable to pay additional profit petroleum of USD 195,341,957 to the Government of period upto the 2013-14. The contractor failed to remit the additional profit petroleum to the Government within 30 days from the receipt of the last notice dated 10.07.2014.

(c) and (d) On such failure by the contractor, the Government directed Gas Authority of India Limited (GAIL) and Chennai Petroleum Corporation Limited (CPCL) on 10.07.2014 to remit the sale proceed of crude oil/condensate/Natural Gas from KG-DWN-98/3 (KG-D6) block which falls due immediately into the Government account so as to recover an amount of US\$ 115,263,612 at the rate of 50% by each

company and deposit the same with the Government. However, GAIL informed that due to decline in production from KG D6 the gas supply to GAIL from KG-D6 is reduced to zero since June, 2013 and the contract for the supply of KG-D6 gas has also expired on 31.03.2014. Therefore, GAIL will not have any sums due to the contractor which could be withheld to be deposited into Government account. Similarly, CPCL also stated that they were buying KG-D6 crude oil from March 2009 to April 2014. However, after April 2014, KG-D6 crude was not available to CPCL as RIL opted for tender route for the sale of KG-D6 crude for the FY 2014-15. As CPCL has not been buying KG-D6 crude from April 2014, they had no outstanding to be paid to RIL.

(e) Government, while approving the revision of the price of the domestically produced natural gas, also decided that since matter relating to cost recovery on account of shortfall in envisaged production from D1, D3 discoveries of Block KG-DWN-98/3 was under arbitration, the difference between the revised price and present price (US \$ 4.2/mmbtu) would be credited to the gas pool account maintained by GAIL. The Government further decided that the amount so credited to gas pool account may also be used for payment of profit petroleum accrued to the Government on account of disallowance of cost recovery of these fields. Accordingly, the Government has directed GAIL on 02.03.2015 to deposit the amount which is presently credited to the gas pool account maintained by GAIL w.e.f. 01.11.2014, to the Government's exchequer towards the additional profit petroleum of US\$195.34 million due and payable by the Contractor upto FY 2013-2014 in the Block KG-DWN-98/3. GAIL has also been directed to keep on depositing the amounts to the Government's Revenue Account on monthly basis till the amount of additional profit petroleum due to Government is fully recovered.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

'Make in India' programme

1441. SHRI KIRANMAY NANDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that Government has started working on 'Make in India' programme;
- (b) if so, the details of progresses made on 'Make in India' programme;
- (c) the details of proposals received so far from other countries to work under 'Make in India' programme; and